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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

CUTTACK BENCH, CUTTACK

O.A./T.A./R.A.No..... 711 1994

B.P. Mishra Applicant(s)

..... Versus
Union of India & others Respondent(s)

Sr. No	Date	Orders	Office note as to action (if any) taken on order
1	8/12/94	<p>REGISTER</p> <p><i>Given</i></p> <p>Registrar</p>	<p>I.P.O. of M501- 25 filed.</p> <p><i>h2</i> 8/12/94</p> <p>In this application No 19, the applicant has challenged the erroneous fixation of Admn.</p> <p><i>h2</i> 8/12/94</p>
2	9-12-94	<p>With liberty to the applicant to proceed against the respondents for violation of the order passed by this Tribunal in O.A.No.146 of 1989, we dispose of this application at the admission stage itself.</p> <p><i>Given</i></p> <p>VICE-CHAIRMAN</p> <p><i>Given</i></p> <p>MEMBER (ADMN.)</p>	<p>May be placed before the Registrar for Registration.</p> <p><i>h2</i> 8/12/94</p> <p><i>Given</i> 8/12/94</p> <p>Registrar <i>Given</i> 8/12/94</p>

Serial No. of Order	Date of Order	Order with Signature	Office note as to action (if any) taken on order
3	12.8.96	<p>Heard Shri Antaryami Rath, learned counsel for the applicant and Shri Akhaya Mishra, learned Additional Standing Counsel (Central) for the respondents on Misc Application 544/96. Misc. Application 544/96 arising out of O.A. 711/94 focuses on the order of the Commissioner, Central Excise and Customs dated 16.8.1995. According to Shri Rath this is not a reasoned order to his representation and it has not been dealt with his grievances. Once Original Application 711/94 having been disposed of, there is no jurisdiction of this Court to deal with a pending grievance in Misc Application. If advised, the counsel will file independent Original Application if the other parameters of a valid application are satisfied. Misc Application 544/96 is rejected.</p> <p>Karasinha, MEMBER (ADMINISTRATIVE)</p>	<p>For admission Rath 8/12 Beach O.A. No. 2 dt. 9.12.94</p> <p>A copy of above order may be given to Mr. A. Rath, Counsel for the applicant.</p> <p>Rath 15/12 Hukum 15.12.94 S.O</p> <p>Received copy of the order dated 9.12.94 Hukum 16/12/94</p> <p>Serial No. Ashok Hukum has filed memo of appearance on behalf of the Respondents. Copy of order dt. 9.12.94 may be given to him as it is a disposal of case.</p> <p>Par 27/12/95 Hukum S.O (9)</p>

Received copy of order dt. 9.12.94 along with return on behalf of Mr. Ashok Hukum, S.O.C. Ashok Hukum 21/12/95